

BUSINESS ADVISORY COMMITTEE

(Tenth Lok Sabha)

THIRTY-EIGHTH REPORT

(Presented on 1-3-1994)

The Business Advisory Committee held a sitting on Tuesday, the 1st March, 1994.

2. The Committee recommend that the sitting fixed for Friday, the 11th March, 1994 may be cancelled.

3. The Committee also recommend that in order to provide sufficient time for completion of essential items of Government and other business, the House may also sit on Saturday, the 19th March, 1994. The House may also sit upto 8 P.M. from the 2nd March, 1994 to the 19th March, 1994 for disposal of urgent items of business.

4. The Committee further recommend that the items of business may be taken up as indicated below:—

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| (1) | Discussion on the Statutory Resolution seeking extension of President's Rule in the State of Jammu & Kashmir for a further period of six months w.e.f. 3.3.1994. | As already decided, Discussion to commence and conclude on the 2nd March, 1994 itself. |
| (2) | Discussion on the Motion of Thanks on the President's Address. | Discussion commenced on the 28th February and to continue on the 1st, 3rd and 7th March, 1994. Prime Minister may reply on the 7th March, 1994 at 5 P.M. |
| (3) | General Discussion on the Railway Budget for 1994-95. | Discussion to commence on the 4th March, 1994 and continue on the 8th and 9th March, 1994. |
| (4) | Submission to the Vote of the House Demands on Account (Railways) for 1994-95. | |
| (4A) | Discussion and Voting on the Supplementary Demands for Grants (Railways) for 1993-94. | The Minister of Railways may also reply on the 9th March, 1994. |
| (5) | General Discussion on General Budget for 1994-95. | Discussion to commence on the 15th March, 1994 and continue on the 16th and 17th March, 1994. |
| (6) | Submission to the Vote of the House Demands on Account (General) for 1994-95. | |
| (7) | Discussion and Voting on the Supplementary Demands for Grants (General) for 1993-94. | The Minister of Finance may also reply on the 17th March, 1994. |

- (8) Discussion on the Statutory Resolution seeking disapproval of the Special Court (Trial of Offences relating to Transactions in Securities) Amendment Ordinance, 1994.
- (9) The Special Court (Trial of Offences relating to Transactions in Securities) Amendment Bill, 1994. (Replacing the Ordinance).
(*Consideration and passing*)
- (10) Discussion on the Statutory Resolution seeking disapproval of the Coffee (Amendment) Ordinance, 1994.
- (11) The Coffee (Amendment) Bill, 1994. (Replacing the Ordinance)
(*Consideration and passing*)
- (12) Discussion on the Statutory Resolution seeking disapproval of the Mines and Minerals (Regulation and Development) Amendment Ordinance, 1994.
- (13) The Mines and Minerals (Regulation and Development) Amendment Bill, 1994. (Replacing the Ordinance)
(*Consideration and passing*)
- (14) Discussion on the Statutory Resolution seeking disapproval of the Banking Regulation (Amendment) Ordinance, 1994.
- (15) The Banking Regulation (Amendment) Bill, 1994 after it has been passed by Rajya Sabha. (Replacing the Ordinance)
(*Consideration and passing*)

Discussion on these items may be taken up on the 18th March, 1994 and disposed of on the same day itself.

5. The Committee also recommend that the discussion on the Final Act Embodying the Results of the Uruguay Round of Multilateral Trade Negotiations may be taken up on Saturday, the 19th March, 1994.

6. The Committee further recommend that the Private Members' Business fixed for Friday, the 18th March, 1994 may be postponed to some other day as may be fixed after recess.

NEW DELHI;
March 1, 1994

Phalguna 10, 1915 (Saka)

SHIVRAJ V. PATIL,
Chairman,
Business Advisory Committee